



MAHARASHTRA NATIONAL LAW UNIVERSITY, AURANGABAD

~the cradle of future jurists~

NATIONAL SEMINAR

On

"Interplay Between Law and Literature"

Organized by

Centre for Law, Language, and Literature
Maharashtra National Law University, Aurangabad

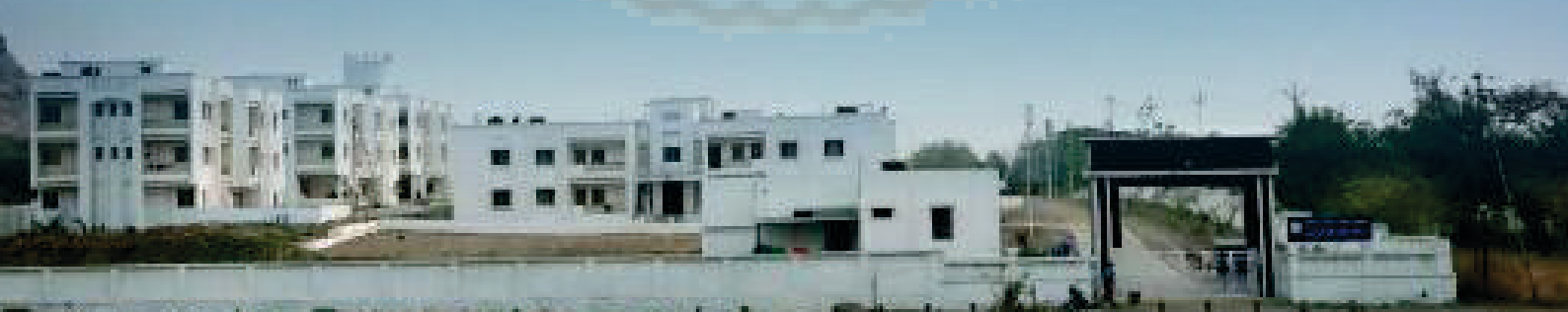
3rd March, 2019

Venue

Seminar Hall, MNLU Aurangabad,
Govt. B.Ed. College Campus, Padampura,
Aurangabad- 431 005 (M.S.) India

Email: mnlualit2019@gmail.com

Website: www.mnlua.ac.in



About MNLU-Aurangabad



Maharashtra National Law University, Aurangabad came into existence on 16th March, 2017 under the Maharashtra National Law University Act, 2014. The University was formally inaugurated on 9th December, 2017 at the hands of Hon'ble Chief Minister, Shri. Devendra Fadnavis. Realizing the importance of quality legal education, the Government of Maharashtra took a very bold decision by creating the third National Law University in the state, after Mumbai and Nagpur. The commencement of the university has fulfilled the need and aspirations of the people of Marathwada region for an institution of national importance in Aurangabad. MNLU-Aurangabad aims at disseminating learning as well as imparting knowledge of law and legal processes for the cause of national welfare and development.

CONCEPT NOTE

Law has fascinated writers over centuries. Many writers including some of the most popular names such as Charles Dickens, Henry Fielding, Sir Walter Scott, Dostoevsky, Tolstoy, Kafka, etc. have also been lawyers, or at least trained in the law. According to Shelley, poets are the unacknowledged legislators of the world; here the term “poet” includes political writers, intellectuals, painters and public speakers like Thomas Paine, William Godwin and Voltaire.

Law and literature are related to each other in interesting ways. Innumerable literary works, many of great distinction, take law for a theme, and feature a trial, abuse of judicial authority, conflicting jurisprudential theories, the practice of law, crime and punishment, the relation of law to vengeance, even specific fields of law, such as contract, inheritance, and intellectual property. A lawyer spends as much time in reading and writing during his lifetime as a writer does. A literary bent helps lawyers argue better and judges articulate in a more convincing manner. At the same time, the judicial opinions of several judges such as Lord Denning, Justice V.R. Krishna Iyer, etc. have been regarded as texts of literary merit. A lawyer spends as much time in reading and writing during his lifetime as a writer does. A literary bent helps lawyers argue better and judges articulate better. Critical theory, so central to the study of literature, is also an invaluable tool for the study of law, requiring a keenness for detail.

Literature is critical to understanding law because it teaches a certain way of thinking. It also helps to examine the law from a humanistic perspective. Law and literature inter-relate as modes of representation and as strategies for engaging with social problems. Law and literature not only reflect society but also act as catalytic agents in bringing social change. The seminar aims to explore the complex relationship between law and literature through an examination of specific texts, genres, compositions, playwrights, films, poets, writers or historical moments that present a coming together of various strands in the tapestry of literature and law. The seminar is thus an endeavour to discuss and examine the interplay between law and literature and using them as powerful tools to address issues.



CALL FOR PAPERS

ACADEMIC PROTOCOL

Research papers and articles are invited from the academicians, legal professionals, research scholars, and students. The papers should be author's original work and/or should not be any published work. Co-authorship is allowed but is restricted to only one. Selected papers may be published in the form of book in due course of time. Publication of papers shall be subject to the approval of the editorial board and quality of the papers.

Sub-Themes:

- ❖ Study of English Literature from legal perspective
- ❖ Impact of famous legal cases on literary productions
- ❖ Use of literature in legal studies
- ❖ Narrative Jurisprudence
- ❖ Ancient Literature and Legalese
- ❖ Law in Contemporary Literature
- ❖ Law, literature, and feminism
- ❖ Psychoanalysis in the literary courtroom
- ❖ Canonical authors of crime fiction
- ❖ Portrayal of restorative versus retributive justice
- ❖ Lawyers as authors
- ❖ Law and Social Realism
- ❖ Trials and Fiction
- ❖ Influence of criminology and criminal psychology on literature
- ❖ Relationship between modernism and critical legal studies

Note: In addition to above mentioned sub-themes, scholars are free to explore new horizons and write their papers on any other related sub-themes reflecting their own scholarly interests.

- ❖ Submission should include:
 - 1) Abstract (not more than 300 words)
 - 2) Full Paper
 - 3) Registration Form
 - 4) Payment Receipt
- ❖ Abstract and Full Paper should be in Times New Roman (12 point, 1.5" line spacing) in any standard format of citation, should be sent in MS Word Document.
- ❖ The subject of email for Submission of Abstract must be "National Seminar, 2019: Submission of Abstract", subject of email for Registration must be "National Seminar, 2019: Registration and Payment" and subject of email for Full Paper must be "National Seminar 2019: Submission of Full Paper".

REGISTRATION AND PAYMENT

Registration Fees:

- Students and Research Scholars (Single Author) : **INR 500**
- Students and Research Scholars (Co-Author) : **INR 800**
- Academicians and Professionals (Single Author) : **INR 1000**
- Academicians and Professionals (Co-Author) : **INR 1500**

Mode of Payment:

Payment to be made online through SBI Collect by 25th February 2019 till 5 PM. A scanned copy of the Registration form along with Payment Receipt should be mailed to mnlualit2019@gmail.com on or before 25th February 2019.

Important Dates :

- Last date of Abstract Submission : 15rd February, 2019**
- Last date of Registration and Payment : 25th February, 2019**
- Last date for Full Paper Submission : 25th February, 2019**
- Date of National Seminar : 3rd March, 2019**

Accommodation

Outstation participants will have to make their own arrangement for accommodation. However, the Organizing Committee will guide the participants in finding suitable hotels at discounted price.

CHIEF PATRON

Hon'ble Mrs. Justice R. Bhanumati

Judge, Supreme Court of India & Chancellor, MNLU, Aurangabad

PATRONS

Prof. (Dr.) Kondaiah Jonnalagadda

Vice-Chancellor (I/c), MNLU, Aurangabad

Prof. (Dr.) V.R.C. Krishnaiah

Registrar (I/c), MNLU, Aurangabad

ACADEMIC ADVISORS

- **Prof. (Dr.) A. Lakshminath**, Distinguished Emeritus Professor of Law, MNLU, Aurangabad
- **Prof. (Dr.) S. Surya Prakash**, Vice-Chancellor, DSNLU, Visakhapatnam
- **Prof. (Dr.) Mukesh Srivastava**, Professor of English, NLIU, Bhopal
- **Prof. (Dr.) M. Narendra**, Professor of English, S.V. University, Tirupati
- **Dr. Azizul Haque**, Principal, Dr. Babasaheb Ambedkar College, Bramhapuri (M.S.)

CONVENER

Ms. Mahenaz Haque

Assistant Professor of English
&

Chairperson, Centre for Law, Language, and Literature, MNLUA

Phone: +91 7028308022

Email: mahenazhaque@gmail.com

Organizing Committee Members

- Dr. Tanaya Tarai, OSD (Academics), MNLUA
- Ms. Deeksha Ingle, Assistant Professor (History)
- Dr. Ashok Wadje, Assistant Professor (Law)
- Mr. Vinay Kumar, Teaching Assistant (Political Science)
- Mr. Rahul Kosambi, Assistant Professor (Sociology)
- Mr. Akash Shahapure, Teaching Assistant (Economics)

Nikita Mohapatra

Student Convener: +91 8917558381

For details, please contact:

Atulya Singh

Student Co-convener: +91 7222825382





MAHARASHTRA NATIONAL LAW UNIVERSITY, AURANGABAD
~the cradle of future jurists~

REGISTRATION FORM

National Seminar, 2019

“Interplay between Law and Literature”

March 3, 2019

Application No. _____

1. Name of Participant/Author: _____
(In Capitals)
2. Name of Co-Author: _____
(If Applicable)
3. Designation: _____
4. Name of Institution: _____
5. Address: _____
6. Contact No.: _____
7. Email Address: _____
8. Title of Paper:

9. Fee Payment Details:
 - i. Amount Paid (in Rs.): _____
 - ii. Transaction ID: _____
 - iii. Date of Payment: _____

Signature of Participant(s)

Note: For online payment of Registration Fee for the seminar, participants are required to visit our website www.mnlua.ac.in or click on the link given below:

<https://www.onlinesbi.com/sbicollect/icollecthome.htm?corpID=916729>